



जिल्हाधिकारी कार्यालय, जळगांव  
(नगर विकास शाखा)

स्वातंत्र्याचा अमृत महोत्सव

दुरध्वनी क्र. :- (0257) 2217160

E-mail Id:-daojalgaon@gmail.com

जा.क्र. पालिका-3/कावि/2025/ 56

दिनांक - 19/03/2025

प्रति,

मा. राष्ट्रीय हरित लवाद,  
न्यायाधिकारी, पश्चिम विभाग,  
पुणे.

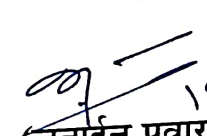
विषय:- Original Application No. 84/2022 (WZ) बाबत अहवाल सादर करणेबाबत.

संदर्भ:- HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
& HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER The order dtd.  
22/01/2025

उपरोक्त विषयाच्या अनुषंगाने मा. हरित लवाद यांचेकडील Original Application No. 84/2022 बाबत दि. 22/01/2025 अन्वये सुनावणी घेण्यात आलेली असून सदर सुनावणीद्वारे प्रतिज्ञापत्र दाखल करणेबाबत खालीलप्रमाणे आदेशित केलेले आहे.

“We fail to understand as to how this could be permissible when these lines were to be drawn by the Irrigation Department, before their drawl, no activity of any kind of construction should have been permitted, even if that was permissible activity, these lines were to be drawn. We direct that a clear affidavit be filed in this regard from the side of respondent Nos.3 & 9 within two weeks, mentioning therein as to why the said lines were not got drawn prior to any kind of Page 2 of 3 construction being allowed. We also direct the respondent Nos.3 & 9 that these authorities shall get demarcation of that lines and also place before us a sketch map showing the construction existing over there, which is being alleged by the applicant to be there in violation.”

त्याअनुषंगाने प्रतिज्ञापत्र, स्केच नकाशा व आवश्यक कागदपत्रे यासोबत जोडून सविनय सादर करित आहोत.

  
(जनार्दन पवार)  
सहआयुक्त, न.वि. शाखा  
जिल्हाधिकारी कार्यालय, जळगांव

Page No 6  
 Page No 19  
 Register No 05  
 Serial No 206  
 19 MAR 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**(WZ) PUNE**

**ORIGINAL APPLICATION NO. 84 OF 2022**

**DISTRICT: JALGAON**

Lant s/o Namdeo Chaudhari ...

**APPLICANT**

**VERSUS**

The State of Maharashtra  
 And others.

... **RESPONDENTS**

**AFFIDAVIT-IN-REPLY**

(For and on behalf of Respondent No. 9)

~~~~~


I, Janardhan Pandharinath Pawar, as Jt. Commissioner, Urban Development Department, Age: 50 years, Occu.: Government Servant, R/o Faizpur, Taluka: Yawal, District: Jalgaon, from the side of respondent No.3 -the Divisional Commissioner, Nasik and for respondent No. 9 the District Collector, Jalgaon do hereby solemnly affirm and state on oath as under:

19

That, I have gone through the contents of the Original application along with its annexures and I am filing this Affidavit-in-Reply on the basis of knowledge and information, which I believe to be true and correct. This Affidavit-in-Reply is being filed to oppose to admission of the Original Application and/or also further to oppose to granting of any interim relief(s) and/or final relief(s) in favour of the Applicant. This deponent craves liberty to file a detailed Affidavit-in-Reply, if occasion so arises or if directed by this Hon'ble Court at the time of hearing.


1) That, at the outset this deponent has tendered unconditional apology to this Hon'ble Court for delay in filing affidavit and reply. This deponent humbly submits that this delay caused by this deponent office is unintentional and due to unavoidable circumstances therefore this deponent again humbly tendered unconditional apology for inconvenience to this Hon'ble Court.

19/11



2) That, as per the order dated 11/11/2024 by this Hon'ble court has directed to filed affidavit in reply " why the blue line and red line were not got drawn prior to any kind of construction being allowed". This deponent humbly submits that as per the information from the minor irrigation department Dhadi river is non perennial river. Moreover as per the record of the said department Dhadi river is not notified river and there is no future project is pending on the dhadi river. Due to all these facts the blue lines and red lines are not drawn on the Dhadi river before the permission of construction were given.

3) That, as per the further direction given by this hon'ble Court, the petitioner humbly submits that, the office of this deponent, the office of this deponent vide Letter no. 831/2017 dated 07/03/2017 has specifically informed the municipal council vide clause no 7 that the municipal council shall do the construction work as per the term and condition of the Maharashtra Jaljivan Pradhikaran and Town Planning Department. And as per the sanction given by the Town planning department



dated 28/06/2016 in clause 3, the said department directed to take No objection certificate from the concerned department. Accordingly the municipal council also obtain the No objection Certificate dated 3/3/2018 from the Minor irrigation department. The true and correct copies of relevant document are annexed and marked as **R-1 Collectively**.

4) That, this deponent humbly submits that, office of this deponent has vide letter dated 10/10/2023 has already informed to the minor irrigation department. The true and correct copies of Letter dated 10/10/2023 along with Sketch Map are annexed and marked as **R-2 Collectively**

In the light of the above-mentioned facts and circumstances, the office of this deponent has not done any act to harm the environment and considering all the factual and legal position and circumstances the Original application filed by the applicant is devoid of any truth and merit and hence the same is liable to be dismissed with cost.

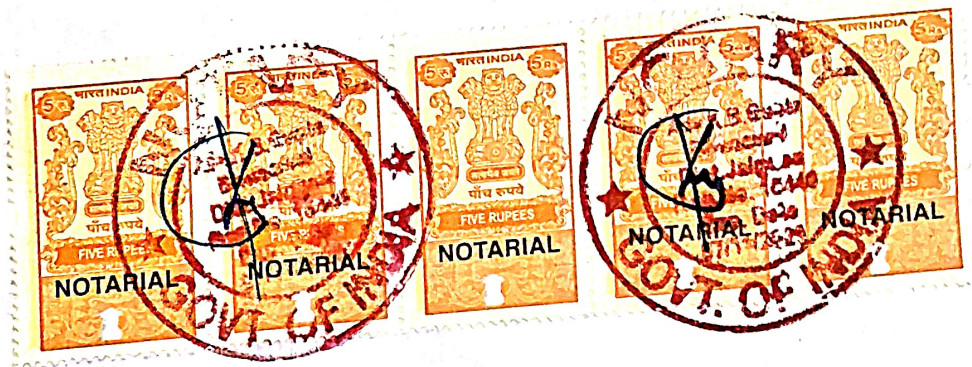
Hence this Affidavit-in-Reply.

Date : 19/03/2025

DEPONENT

Place : Aurangabad

  
(Janardhan Pandharinath Pawar)  
Joint Commissioner  
Urban Development Branch  
Collector Office, Jalgaon




VERIFICATION

I, Janardhan Pandharinath Pawar, Jt. Commissioner, Urban Development Department, Age: 50 years, Occu.: Government Servant, R/o: Faizpur, Taluka Yawal, District: Jalgaon, do hereby solemnly affirm and state on oath as under, that the contents of this Affidavit-in-Reply in part are true and correct to the best of my personal knowledge and as per legal advice. the contents of Paragraphs No.(1) to (4) of this Affidavit-in-Reply are read over and explained to me and the same are true and correct to the best of my knowledge and belief.

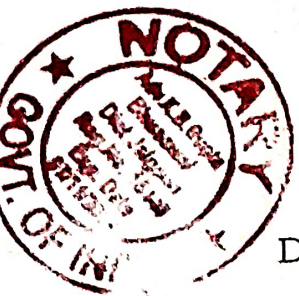
Hence verified at Bhusawal on 19<sup>th</sup> day of March, 2025.


Date : 19/03/2025  
Place : Jalgaon


DEPONENT

  
(Janardhan Pandharinath Pawar)  
Joint Commissioner  
Urban Development Branch  
Collector Office, Jalgaon

Drafted and Settled by:  
District Law Officer, Jalgaon Collectorate  
Jalgaon



**Solemnly Affirm on oath & Signed Before Me**  
  
Adv. K.B. Gupta Tapani  
Public Notary Jalgaon  
Reg. No. 15447  
Ram Mandir Ward, Jalgaon  
Dist: Jalgaon Mob. No. 9822038888

**AFFIDAVIT**  
I, the affirmer and signed before me  
Shri/Smt. Janardhan Pandharinath Pawar  
R/o. Faizpur Tal. Yawal Dist. Jalgaon  
who know personally and is a resident  
of Faizpur Tal. Yawal Dist. Jalgaon  
and is not a person of unsound mind.  
  
19 MAR 2025

# DRAFT DEVELOPMENT PLAN OF FAIZPUR (Second Revised)

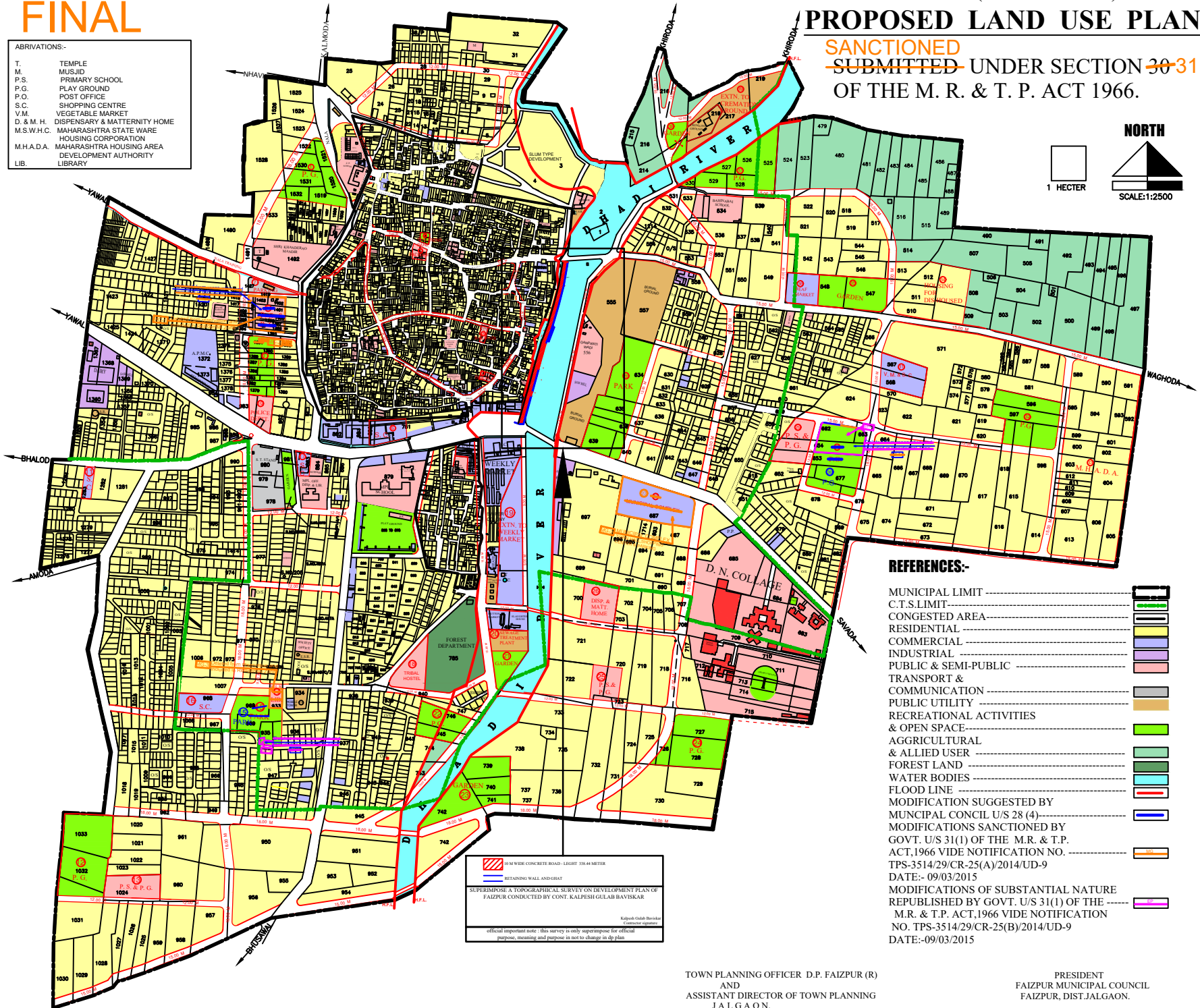
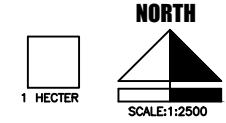
## FINAL

### PROPOSED LAND USE PLAN

**SANCTIONED**  
~~SUBMITTED~~ UNDER SECTION 30-31  
 OF THE M. R. & T. P. ACT 1966.

**ABRIVATIONS-**

|            |                                                |
|------------|------------------------------------------------|
| T.         | TEMPLE                                         |
| M.         | MUSJID                                         |
| P.S.       | PRIMARY SCHOOL                                 |
| P.G.       | PLAY GROUND                                    |
| P.O.       | POST OFFICE                                    |
| S.C.       | SHOPPING CENTRE                                |
| V.M.       | VEGETABLE MARKET                               |
| D. & M. H. | DISPENSARY & MATERNITY HOME                    |
| M.S.W.H.C. | MAHARASHTRA STATE WARE HOUSING CORPORATION     |
| M.H.A.D.A. | MAHARASHTRA HOUSING AREA DEVELOPMENT AUTHORITY |
| LIB.       | LIBRARY                                        |



R - 2

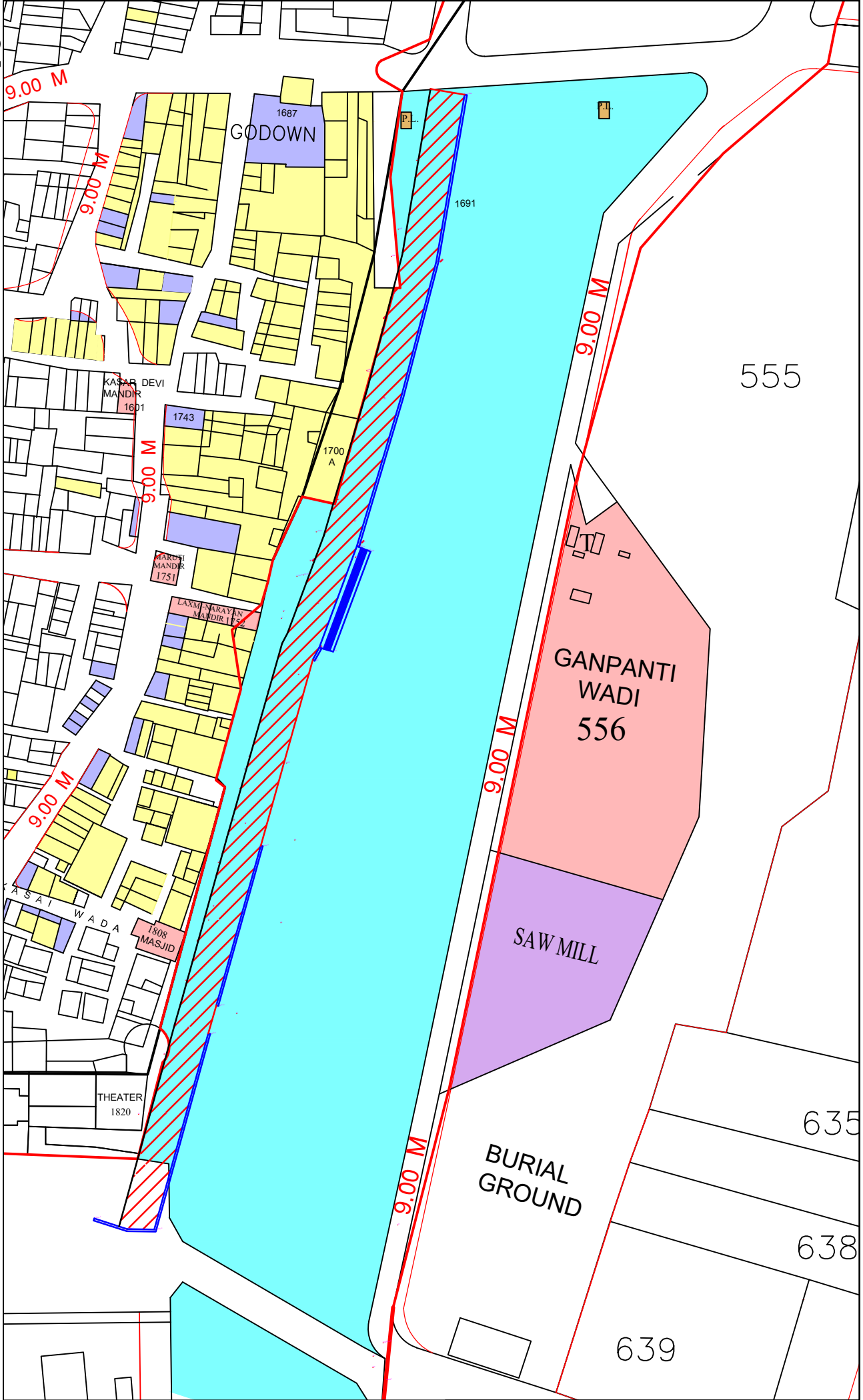
**REFERENCES:-**

|                                                                                                                                                      |       |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------|-------|----------|
| MUNICIPAL LIMIT                                                                                                                                      | ----- | [Symbol] |
| C.T.S.LIMIT                                                                                                                                          | ----- | [Symbol] |
| CONGESTED AREA                                                                                                                                       | ----- | [Symbol] |
| RESIDENTIAL                                                                                                                                          | ----- | [Symbol] |
| COMMERCIAL                                                                                                                                           | ----- | [Symbol] |
| INDUSTRIAL                                                                                                                                           | ----- | [Symbol] |
| PUBLIC & SEMI-PUBLIC                                                                                                                                 | ----- | [Symbol] |
| TRANSPORT & COMMUNICATION                                                                                                                            | ----- | [Symbol] |
| PUBLIC UTILITY                                                                                                                                       | ----- | [Symbol] |
| RECREATIONAL ACTIVITIES & OPEN SPACE                                                                                                                 | ----- | [Symbol] |
| AGGRICULTURAL & ALLIED USER                                                                                                                          | ----- | [Symbol] |
| FOREST LAND                                                                                                                                          | ----- | [Symbol] |
| WATER BODIES                                                                                                                                         | ----- | [Symbol] |
| FLOOD LINE                                                                                                                                           | ----- | [Symbol] |
| MODIFICATION SUGGESTED BY MUNICIPAL CONCIL U/S 28 (4)                                                                                                | ----- | [Symbol] |
| MODIFICATIONS SANCTIONED BY GOVT. U/S 31(1) OF THE M. R. & T.P. ACT,1966 VIDE NOTIFICATION NO. TPS-3514/29/CR-25(A)/2014/UD-9                        | ----- | [Symbol] |
| DATE:- 09/03/2015                                                                                                                                    |       |          |
| MODIFICATIONS OF SUBSTANTIAL NATURE REPUBLISHED BY GOVT. U/S 31(1) OF THE M. R. & T.P. ACT,1966 VIDE NOTIFICATION NO. TPS-3514/29/CR-25(B)/2014/UD-9 | ----- | [Symbol] |
| DATE:-09/03/2015                                                                                                                                     |       |          |

10 M WIDE CONCRETE ROAD- LIGHT 10.4 METER  
 RETAINING WALL AND GRAT  
 SUPERIMPOSE A TOPOGRAPHICAL SURVEY ON DEVELOPMENT PLAN OF FAIZPUR CONDUCTED BY CONT. KALPESH GULAB BAVISKAR  
 Kalpesh Gulab Baviskar  
 Contour Interval  
 official important note: this survey is only superimpose for official purpose, meaning and purpose is not to change its old plan.

TOWN PLANNING OFFICER D.P. FAIZPUR (R)  
 AND  
 ASSISTANT DIRECTOR OF TOWN PLANNING  
 JALGAON.

PRESIDENT  
 FAIZPUR MUNICIPAL COUNCIL  
 FAIZPUR, DIST.JALGAON.



R-2



- 10 M WIDE CONCRETE ROAD - LENGHT 338.44 METER
- RETAINING WALL AND GHAT

SUPERIMPOSE A TOPOGRAPHICAL SURVEY ON  
 DEVELOPMENT PLAN OF FAIZPUR CONDUCTED BY  
 CONT. KALPESH GULAB BAVISKAR

Kalpesh Gulab Baviskar  
 Contractor signature

R-1

**Town Planning and Valuation Department, Jalgaon Branch.**

To  
Chief Officer,  
Municipal Council Faizpur,  
Dist. Jalgaon.

Subject :- Regarding getting no objection to the work of beautifying the river Dhaadi under the special scheme.

Reference :- Your office letter no. Saba/339/2016-17, dt. 23.05.2016.

According to the letter under reference, we are expecting the opinion of this office regarding getting no objection to the work of beautifying the river Ghadi in the Faizpur Nagar Parishad area under the special scheme.

Construction of beautification of river Dhaadi, construction of sewers etc. Works are proposed. Along with the letter under reference Resolution no. 478, dated 28.03.2016 Shaded Copy, Premises Possession Certificate, Endorsed. Also, the said works have not been taken up under any other scheme. After completion of the said work, the responsibility of maintenance and repair will remain with the city council. 9.0 m of the development plan along the said river, subject to these certificates and resolution. A wide road is proposed. A no-objection certificate for the work of beautifying the Dhadi river within the Faizpur Nagar Parishad area under the special plan is being given on the following terms and conditions.

**Terms and Conditions :-**

- 1) The guidelines of the said scheme should be checked by the City Council and its compliance by the City Council will be necessary.
- 2) If there is encroachment in the said area, the city council should start the work only after removing the encroachment. Also, it will be necessary to ensure that it will not be affected by any reservation.
- 3) It will be necessary for the city council to take technical and administrative approval from the concerned department.
- 4) It will be mandatory to carry out technical inspection of the said work by a third party.
- 5) This office will not be responsible in case of litigation.
- 6) It will be necessary to ensure again that the said land is in possession of the city council
- 8) The city council will be responsible for the standard and quality of work.

9) The city council has not done any of the said work before and the city has not received any of the government's scheme for the said work. Ensure that the council has not received financial support before starting the work

10) It should be ensured at your level that the said work is permissible under this scheme.

11) In future it would be mandatory to construct the 9.0 m wide proposed DP road to the south.

The necessary documents in the received case are being kept in the archives of this office.

-----sd-----

(Manohar Bhargave).  
Assistant Director, Town Planning, Jalgaon

नगर रचना आणि मुक्तनिर्धारण विभाग,  
जळगाव शाखा.

जावक क्र. न.प.फैजपुर/वैशिष्ट्यपूर्ण काम/  
नदी सुशोभिकरण/ससं-जळ/ १६०१

जुने वी.जे.मार्केट, डी हॉल,  
जळगाव, दि. १८.०६.२०१६

प्रति,

✓ मुख्याधिकारी,  
नगर परिषद - फैजपुर,  
जि. जळगाव.

**विषय :-** वैशिष्ट्यपूर्ण योजने अंतर्गत घाडी नदी सुशोभिकरण करणेचे कामास ना-हरकत मिळणे बाबत.

**संदर्भ :-** आपले कार्यालयाचे पत्र क्र. सावा/३३२/२०१६-१७, दि. २३.०५.२०१६.

संदर्भाधिन पत्रान्वये आपण वैशिष्ट्यपूर्ण योजने अंतर्गत फैजपुर नगर परिषद हद्दीतील घाडी नदी सुशोभिकरण करणेचे कामास ना-हरकत मिळणे बाबत या कार्यालयाचे अभिप्राय अपेक्षिलेले आहेत.

घाडी नदी सुशोभिकरण करणेचे कामात बांधकाम, गटार बांधकाम इ. कामे प्रस्तावित आहे. संदर्भाधिन पत्रासोबत ठराव क्र. ४७८, दि. २८.०३.२०१६ छायांकित प्रत, जागा ताब्यात असलेबाबतचा दाखला, मान्यता दिलेली आहे. तसेच सदर कामे अन्य कोणत्याही योजनेतून घेण्यात आलेली नाही. सदर काम पूर्ण झाल्यावर देखमाल व दुरुस्तीची जबाबदारी नगर परिषदेची राहिल. या प्रमाणपत्रांच्या व ठरावाच्या अधिन राहून तसेच सदर नदीलगत विकास योजनेचा ९.० मी. रुंद रस्ता प्रस्तावित आहे. सदर विकास योजना प्रस्ताव कायम ठेऊन वैशिष्ट्यपूर्ण योजना अंतर्गत फैजपुर नगर परिषद हद्दीत घाडी नदीचे सुशोभिकरण करणेचे कामास ना-हरकत प्रमाणपत्र खालील अटी / शर्ती वर देण्यात येत आहे.

**अटी व शर्ती :-**

- १) सदर योजनेच्या मार्गदर्शक तत्वे नगर परिषदेने तपासावीत व त्याचे अनुपालन नगर परिषदेने करणे आवश्यक राहिल.
- २) उक्त जागेत अतिक्रमण असल्यास नगर परिषदेने अतिक्रमण काढल्यानंतरच कामास सुरुवात करावी. तसेच कोणत्याही आरक्षणाने बांधित होणार नाही, याची खात्री आपलेस्तरावर करणे आवश्यक राहिल.
- ३) नगर परिषदेने संबंधित खात्याची तांत्रिक व प्रशासकिय मंजूरी घेणे आवश्यक राहिल.
- ४) सदर कामाची त्रयस्थ पक्षाकडून तांत्रिक तपासणी करणे अनिवार्य राहिल.
- ५) न्यायालयीन वाद उद्भवल्यास या कार्यालयाची जबाबदारी राहणार नाही.
- ६) सदर जागा नगर परिषदेच्या ताब्यात असल्याची पुनःश्च खात्री करणे आवश्यक राहिल.

कामाचा दर्जा व गुणवत्ता याची जबाबदारी नगर परिषदेची राहिल.

नगर परिषदेने सदर कामे यापूर्वी झालेले नाही व सदरहू कामासाठी शासनाच्या कोणत्याही सदर योजनेतून नगर परिषदेने अर्थसहाय्य घेतलेले नाही, याची खातरजमा काम सुरु करणेपूर्वी आपलेस्तरावर करणे आवश्यक राहिल.

१०) सदर काम या योजने अंतर्गत अनुज्ञेय असल्याची खात्री आपले स्तरावर करण्यात यावी.

११) मविष्यात ९.० मी. रुंद विकास योजना प्रस्तावित दक्षिणोत्तर रस्ता तयार करणे बंधनकारक राहिल.

प्राप्त प्रकरणातील आवश्यक ती कागदपत्रे या कार्यालयाच्या अभिलेखार्थ ठेवण्यात येत आहे.

**सहपत्रे :-** निरंक

विसपुते/२८.०६.१६.

E:\N\p\ute\Dalit Vastu letter doc

(मनोहर भार्गवे),  
सहायक संचालक,  
नगर रचना, जळगाव.

R-1

Read :-

- 1) Government Resolution No. Sankirna /102000/Pr.No.40/2000/ UD-4 Dated 25<sup>th</sup> Feb 2000
- 2) Government Resolution No. Sankirna /2015/Pr.No.81/Navi-16 dated. 31 March 2016 from the Urban Development Department of the Government of Maharashtra
- 3) Letter No. 956,957,958/16-17 dated 30 /8 /2016 from the Chief Officer, Municipal Council Faizpur, Letter No. 1319/16-17 dated 15/10/2016 and Letter No. 2013 dated 4/3/2017
- 4) Faizpur Municipal Council General Resolution No. 10 dated 10/5/2016
- 5) Letter No./DB/TS/48/ 3144/16 dated 25/8/2016 from the Executive Engineer, Maharashtra Jeevan Pradhikaran, Jalgaon
- 6) Letter from Assistant Director Town Planning, Jalgaon, letter no. 1641 Date 28/6/2016

No.palika/2/kavi/831/2017  
office of the collector,  
jalgaon dated:- 7/3/2017

As per Schedule 2 mentioned in the preamble, Faizpur Municipal Council has received an amount of Rs. 600,00000/- but the grant received has been Rs. 6 crore. The Chief Officer, Municipality Faizpur has submitted a proposal for administrative approval for the following works permissible under the Vaishishtyapurna Yojna

| Sr No | Name of the work                                               | Government share | 10 percent N.P. Share | Administrative approval Total amount |
|-------|----------------------------------------------------------------|------------------|-----------------------|--------------------------------------|
| 1     | Dhadi river beautification Part-1 under Vaishishtyapurna Yojna | 61,49,403/-      | 6,83,267/-            | 68,32,670/-                          |

|   |                                                                |               |             |               |
|---|----------------------------------------------------------------|---------------|-------------|---------------|
| 2 | Dhadi river beautification Part-2 under Vaishishtyapurna Yojna | 65,45,358/-   | 7,27,262/-  | 72,72,620/-   |
| 3 | Dhadi river beautification Part-3 under Vaishishtyapurna Yojna | 54,71,442/-   | 6,07,938/-  | 60,79,380/-   |
| 4 | Dhadi river beautification Part-4 under Vaishishtyapurna Yojna | 36,63,859/-   | 4,07,096/-  | 40,70,955/-   |
|   | Total                                                          | 2,18,30,062/- | 24,25,563/- | 2,42,55,625/- |

Faizpur Municipal Council is hereby given administrative approval for the works worth Rs. 2,42,15,625/- (in words Rs. two crore forty-two lakh fifty-five thousand six hundred and twenty-five only) permissible under the Vaishishtyapurna Yojna on the following terms and conditions.

Conditions:-

- 1) The Chief Officer and the Chairman of the Municipality of Faizpur will be jointly responsible for depositing 10 percent of the grant approved by the government into the Vaishishtyapurna Grant Account.
- 2) Expenditure should be made as per the administrative approval. The said work should be done as per the development plan.
- 3) Work should start after depositing 10 percent of the grant approved by the government,

- 4) Administrative approval is being granted to the subject to the provisions of the Government Resolutions mentioned in Serial 1 and 2
- 5) The Chief Officer of the concerned Municipal Council will have the primary responsibility of ensuring that these funds are utilized for the specified purpose only and in accordance with the procedures prescribed by the Government.
- 6) Municipal Council Shall submit Appropriation Certificate of the funds received
- 7) While carrying out construction, the terms and conditions given by the Maharashtra Jeevan Pradhikaran should be followed. Also, the terms and conditions given by the Assistant Director, Town Planning, Jalgaon should be followed.
- 8) Detailed report after completion of the work shall be submitted by the council and also shall submit the appropriation certificated of the funds expended by the council.
- 9) The said grant should not be used for salaries and allowances of employees.
- 10) While carrying out this work, the Standard Specification of the Public Works Department should be followed.
- 11) Materials used for coating, e.g., chalk, thick mortar, etc. should be tested by a government laboratory and used only after ensuring their suitability for use.
- 12) Work should be started after confirming that the land is owned by the municipality.

- 13) Before starting construction, it should be ensured that permission for non-cultivation has been obtained or not.
- 14) Ensure that the government guidelines and standards are strictly followed.
- 15) Under no circumstances should the work be completed within the financial year and care should be taken to ensure that the funds do not lapse.
- 16) A report on the financial and physical progress of the work should be sent to the government and this office on the 10th of every month.
- 17) Care should be taken that the provision is not used for non-plan works (repair and maintenance).
- 18) The work should be completed in the financial year 2016-2017.
- 19) Third party audit will be mandatory. Also, all the conditions in the government decision will be mandatory.
- 20) The competent authorities who have given technical approval should comply with the terms and conditions given while giving technical approval.
- 21) The Chief Officer should issue a quality certificate of the work before making the final payment for the work.
- 22) It will be necessary to submit a third party certificate of the completed work as mentioned in the government decision.
- 23) It is mandatory to issue e-tender for the work as per the government decision.
- 24) In case of violation of any of the above conditions, the said approval will be deemed to have lapsed.

--- sd ---

District Collector, Jalgaon



- घाघले :- १) महाराष्ट्र शासनाच्या नगर विकास विभागाकडील शासन निर्णय क्र. मकीर्ण /१०२०००/प्र.क्र.२१/२०००  
नदी -४ दि. २५ फेब्रुवारी २०००
- २) महाराष्ट्र शासनाच्या नगर विकास विभागाकडील शासन निर्णय क्र. मकीर्ण /२०१२/प्र.क्र.८१/नवि-१६,  
दि. ३१ मार्च २०१६
- ३) मुख्याधिकारी, नगरपालिका फैजपूर यांचेकडील पत्र क्रमांक ९५६,९५७,९५८/१६-१७  
दिनांक ३०/८/२०१६, पत्र क्र१३१९/१६-१७ दिनांक १५/१०/२०१६ तसेच पत्र क्र२०१३ दि.४/३/२०१७
- ४) फैजपूर नगरपालिका जनरल ठराव क्र१० दिनांक १०/५/२०१६
- ५) कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण मंडळ, जळगांव यांचेकडील पत्र क्र./डीबी/टीएस/४८/  
३१४४/१६ दिनांक २५/८/२०१६

नगर परिषद फैजपूर  
क्र.क.- २०८  
दिनांक - १०/३/२०१६  
१० MAR  
आवक लिपीक  
मुख्याधिकारी  
अध्यक्ष

सहाय्यक संचालक, नगर रचना, जळगांव यांनी त्यांचेकडील पत्र जावक क्रमांक न.प फैजपूर/वैशिष्टपूर्ण काम/नदी  
सुशोभिकरण प्रसं-जळ/१६४१ दिनांक २८/६/२०१६

—००००—

क्र.पालिका/२/कावि/ ८३/२०१७  
जिल्हाधिकारी यांचे कार्यालय,  
जळगांव दिनांक :- ७/३/२०१७

उपोद्घातात नमूद अनुक्रमांक-२ अन्वये, फैजपूर नगरपरिषदेस रक्कम रुपये ६००,०००००/- सहा कोटी रुपये  
मात्र अनुदान प्राप्त झालेले आहे. मुख्याधिकारी, नगरपालिका फैजपूर यांनी वैशिष्टपूर्ण योजनेअंतर्गत अनुज्ञेय असलेल्या  
खालील कामांस प्रशासकिय मान्यता मिळणे कामी प्रस्ताव सादर केलेला आहे .

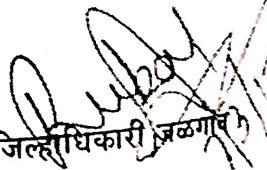
| अ.न | कामाचे नांव                                                       | शासनाचा हिस्सा | १० टक्के न.पा.<br>चा हिस्सा | प्रशासकिय मान्यतेची<br>एकूण रक्कम |
|-----|-------------------------------------------------------------------|----------------|-----------------------------|-----------------------------------|
| १   | वैशिष्ट्यपूर्ण काम योजने अंतर्गत धाडी नदी<br>सुशोभिकरण करणे भाग-१ | ६१,४९,४०३/-    | ६,८३,२६७/-                  | ६८,३२,६७०/-                       |
| २   | वैशिष्ट्यपूर्ण काम योजने अंतर्गत धाडी नदी<br>सुशोभिकरण करणे भाग-२ | ६५,४५,३५८/-    | ७,२७,२६२/-                  | ७२,७२,६२०/-                       |
| ३   | वैशिष्ट्यपूर्ण काम योजने अंतर्गत धाडी नदी<br>सुशोभिकरण करणे भाग-३ | ५४,७९,४४२/-    | ६,०७,९३८/-                  | ६०,७९,३८०/-                       |
| ४   | वैशिष्ट्यपूर्ण काम योजने अंतर्गत धाडी नदी<br>सुशोभिकरण करणे भाग-४ | ३६,६३,८५९/-    | ४,०७,०९६/-                  | ४०,७०,९५५/-                       |
|     | एकूण                                                              | २,१८,३०,०६२/-  | २४,२५,५६३/-                 | २,४२,५५,६२५/-                     |

फैजपूर नगरपरिषदेस वैशिष्ट्यपूर्ण योजनेअंतर्गत अनुज्ञेय असलेल्या र.रु. २,४२,५५,६२५/- (अक्षरी र.रु दोन कोटी बेचाळीस  
लक्ष पंचावत्र हजार सहाशे पंचवीस मात्र) च्या कामांना याद्वारे प्रशासकीय मान्यता खालील अटी व शर्तीवर देणेत येत आहे.

अटी :-

- शासनाने मंजूर केलेल्या अनुदानाच्या १० टक्के रक्कम वैशिष्ट्यपूर्ण अनुदानाच्या खात्यात जमा करावयाची जबाबदारी  
मुख्याधिकारी व अध्यक्ष नगरपालिका फैजपूर यांची संयुक्त राहिल.
- प्रशासकिय मान्यतेप्रमाणेच खर्च करावा. सदरचे काम हे विकास आराखड्यानुसार करण्यात यावे.
- शासनाने मंजूर केलेल्या अनुदानाच्या १० टक्के रक्कम जमा केल्यानंतर काम सुरू करावे.
- उपोद्घातात नमूद शासनांचे अ.क्र. १ व २ च्या निर्णयातील तरतुदीस व अटीस अर्धीन राहून प्रशासकिय मान्यता देण्यात  
येत आहे .
- या निर्णयाचा विनियोग विहित प्रयोजनासाठीच तसेच शासनाने विहित केलेल्या कार्यपध्दतीनुसार होत आहे. हे पाहण्याची  
प्राथमिक जबाबदारी संबंधित नगरपरिषदेचे मुख्याधिकारी यांची असेल. या प्रकल्पाने कामांनाही अनिर्दिष्टता झाल्यास संबंधित  
मुख्याधिकारी यांना जबाबदार धरण्यात येऊन त्यांच्या विरुद्ध शासनाच्या नियमव कार्यकारी प्रस्तावित करणेत येईल.

- ६).नगरपरिषदेला प्राप्त झालेल्या निधीचे विनियोग प्रमाणपत्र दरमहा विहित नमुन्यात या कार्यालयास व नगरपरिषदेला संचालनालयास सादर करणे बंधनकारक राहिल.
- ७) बांधकाम करते वेळी महाराष्ट्र जीवन प्राधिकरण विभाग यांनी दिलेल्या अटी व शर्ती प्रमाणे कार्यवाही करावी. तसेच सहाय्यक संचालक, नगर रचना जळगाव यांची दिलेल्या अटी व शर्ती प्रमाणे कार्यवाही करावी.
- ८) काम पूर्ण झाल्यानंतर ते पूर्ण झाल्याचा सविस्तर तपशिल विहित प्रपत्रात या कार्यालयात सादर करावा. तसेच खर्चाचे विनियोग प्रमाणपत्र शासनास व या कार्यालयास तात्काळ सादर करावे.
- ९) सदरचे अनुदान कर्मचारी यांचे वेतन व भत्ते यांसाठी वापरण्यांत येवू नये.
- १०) सदरचे काम करतांना सार्वजनिक बांधकाम विभागाकडील Standard Specification चा अवलंब करण्यांत यावा .
- ११) कॉन्क्रीटकरणेसाठी वापरण्यांत येणारे साहित्य उदा. खडी, जाड मुरुम, इ. शासकिय प्रयोगशाळेतून तपासून ते वापरणेस योग्य असल्याची खात्री करून वापरण्यांत यावी .
- १२) जागा नगरपालिका मालकीची असल्याबाबत खात्री केल्यानंतर कामे सुरु करावी .
- १३) बांधकाम करण्यापूर्वी बिनशेती परवानगी घेतलेली आहे किंवा नाही यांची खात्री करून घ्यावी.
- १४) शासनाचे मार्गदर्शक तत्वे व मापदंडे यांचे कटाक्षाने पालन होईल याची दक्षता घ्यावी.
- १५) कोणत्याही परिस्थीत काम वित्तीय वर्षात पूर्ण करावे व निधी व्यपगत होणार नाही याची दक्षता घ्यावी.
- १६) कामाचा आर्थिक व भौतिक प्रगतीचा अहवाल दर महिन्याच्या १० तारखेस शासनास व या कार्यालयात पाठवावा.
- १७) योजनेतर स्वरूपाच्या कामांसाठी (दुरुस्ती व देखभाल) तरतुद उपयोगात आणली जाणार नाही याची दक्षता घेण्यात यावी.
- १८) सन २०१६-२०१७ या आर्थीक वर्षात काम पूर्ण करण्यात यावे.
- १९) थर्डपार्टी ऑडीट करणे बंधनकारक राहिल. तसेच शासन निर्णयातील सर्व अटी बंधनकारक राहतील.
- २०) तांत्रिक मान्यता दिलेल्या सक्षम अधिकाऱ्यांनी तांत्रिक मान्यता देतांना दिलेल्या अटी व शर्तीचे पालन करावे.
- २१) मुख्याधिकारी यांनी कामाचे अंतिम देयक अदा करण्यापूर्वी कामाचे गुणवत्ता प्रमाणपत्र घावे.
- २२) शासन निर्णयात नमुद केल्या प्रमाणे पूर्ण झालेल्या कामाचे तृतीय पार्टी प्रमाणपत्र सादर करणे आवश्यक राहिल.
- २३) शासन निर्णयाप्रमाणे कामाची ई निविदा काढणे बंधनकारक आहे.
- २४) वरीलपैकी एकाही अटीचा भंग झाल्यास सदर मान्यता व्यपगत झाल्याचे समजण्यात येईल .

  
जिल्हाधिकारी जळगाव

- प्रत :- म. आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, वरळी, मुंबई-३० यांचेकडेस माहितीसाठी सादर
- प्रत :- म. कक्ष अधिकारी, नगर विकास विभाग, नवि-१७, मंत्रालय, मुंबई-३२ यांचेकडेस माहितीसाठी सविनय सादर.
- प्रत :- म. आयुक्त, नाशिक विभाग, नाशिक यांचेकडेस माहितीसाठी सविनय सादर.
- प्रत :- मुख्याधिकारी नगरपालिका फैजपूर माहितीसाठी व कार्यवाहीसाठी रवाना.

R - 1

**Collector's Office, Jalgaon**  
**(Urban Development Branch)**

Dated 10/10/2023

To,  
Executive Engineer,  
Minor Irrigation Department,  
Jalgaon

Subject :- In accordance to Petition No.84/2022 filed with Hon. National Green Tribunal (N.G.T.) West Division, Immediate submission of the report on the determination of the Prohibitory Flood Line (Blue Line) and the Control Flood Line (Red Line) of Dhadi River...

Reference:- Hon. National Green Tribunal, (N.G.T.) Western Division, Pune Dt. Order dated 22/05/2023.

Regarding the above subject, it is informed that regarding the unauthorized construction in the Dhadi river bed in Faizpur Municipal Council, Mr. Lalit Chaudhary, Res. Faizpur has filed Petition No.84/2022 with the National Green Tribunal, (N.G.T.) Western Division, Pune. The hearing of the said petition was held on 09/10/2023 and during the hearing, Hon'ble National Green Tribunal has informed to submit the report immediately.

However, according to the petition No. 84/2022 filed in the court, in order to submit an immediate report, your office should determine the prohibitive flood line (Blue Line) and control flood line (Red Line) of Dhadi River in the jurisdiction of Faizpur Municipal Council and submit an immediate report. As it is a judicial matter, care should be taken to avoid delay.

Also, if there are any technical errors in the reports that have been submitted earlier, they should be rectified and the revised reports should be submitted promptly. Also, does the road and protection wall built along the river cause any disturbance to the main flow of the river, and does it cause flooding or how? Also, because of that construction, there is a danger to the lives of the citizens there or how? A detailed and detailed report should be submitted in this regard.

Sd xxx

(Ayush Prasad)  
District Collector Jalgaon

To- Chief Municipal Council, Faizpur

2/- Regarding unauthorized construction in Dhadi river bed in Faizpur Municipal Council Hon. National Green Tribunal, (N.G.T.) Petition No.84/2022 should submit all necessary documents to Executive Engineer Minor Irrigation Department, Jalgaon. Also, the construction in the Dhaadi river basin should be video filmed by drone, and photographs should be taken and presented



जिल्हाधिकारी कार्यालय, जळगांव  
(नगर विकास शाखा)

दुरध्वनी क्र.:- (०२५७)२२९७९६०

E-mail Id:- daojalgaon@gmail.com

जा.क्र. पालिका-३/काशि- ३०८/२०२३

दि. १०/१०/२०२३

प्रति,

कार्यकारी अभियंता,  
लघु पाटबंधारे विभाग, जळगांव

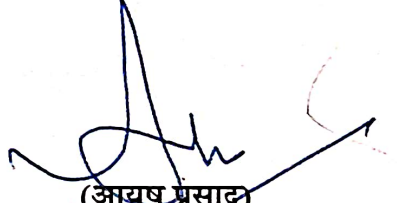
विषय :- मा.राष्ट्रीय हरित लवाद (N.G.T.) पश्चिम विभाग, पुणे येथे दाखल याचिका क्र.८४/२०२२ च्या अनुषंगाने धाडी नदीची निषेधक पूररेषा (Blue Line) तसेच नियंत्रक पूररेषा (Red Line) निश्चितीचा अहवाल तात्काळ सादर करणेबाबत...

संदर्भ:- मा.राष्ट्रीय हरित लवाद, (N.G.T.) पश्चिम विभाग, पुणे यांचेकडील दि.२२/०५/२०२३ रोजीचे आदेश.

उपरोक्त विषयान्वये कळविण्यात येते की, फैजपूर नगरपरिषद हद्दीतील धाडी नदी पात्रात अनधिकृत बांधकामासंदर्भात श्री ललित चौधरी, रा.फैजपूर यांनी मा.राष्ट्रीय हरित लवाद, (N.G.T.) पश्चिम विभाग, पुणे यांच्याकडे याचिका क्र.८४/२०२२ दाखल केलेली आहे. सदर याचिकेची दिनांक ०९/१०/२०२३ रोजी सुनावणी पार पडली असून सुनावणी दरम्यान मा.राष्ट्रीय हरित लवादाने तात्काळ अहवाल सादर करणेकामी कळविले आहे.

तरी मा.न्यायालयात दाखल याचिका क्र.८४/२०२२ च्या अनुषंगाने तात्काळ अहवाल सादर करणेकामी फैजपूर नगरपरिषद हद्दीतील धाडी नदीची निषेधक पूररेषा (Blue Line) तसेच नियंत्रक पूररेषा (Red Line) विशेष बाब म्हणून निश्चिती करून तात्काळ अहवाल सादर करावा. न्यायालयीन बाब असल्याने विलंब होणार याची दक्षता घ्यावी.

तसेच यापूर्वी जे अहवाल सादर केलेले आहेत, त्या अहवालात जर काही तांत्रिक चूका झालेल्या असतील त्यांची दुरुस्ती करून सुधारीत अहवाल त्वरीत सादर करावेत. तसेच नदीच्या तिरालगत बांधलेल्या रस्ता व संरक्षण भिंतीमुळे नदीच्या मुळ प्रवाहास काही बाधा येते का, तसेच त्यामुळे पुरस्थिती निर्माण होते किंवा कसे ? तसेच त्या बांधकामामुळे तेथील नागरीकांच्या जीवितास धोका आहे किंवा कसे ? याबाबत सविस्तर व तपशिलवार अहवाल सादर करावा.

  
(आयुष प्रसाद)  
जिल्हाधिकारी जळगांव

प्रत:- मुख्याधिकारी नगरपरिषद, फैजपूर

२/- फैजपूर नगरपरिषद हद्दीतील धाडी नदी पात्रात अनधिकृत बांधकामासंदर्भात मा.राष्ट्रीय हरित लवाद, (N.G.T.) याचिका क्र.८४/२०२२ च्या अनुषंगाने आवश्यक ते सर्व कागदपत्रे कार्यकारी अभियंता लघुपाटबंधारे विभाग, जळगांव यांच्याकडे सादर करावेत. तसेच धाडी नदी पात्रातील बांधकामाचे ड्रोनद्वारे व्हिडीओ चित्रिकरण करण्यात यावे, व छायाचित्रे (Photos) काढून सादर करावेत.

R-2

Chief Officer

Faizpur Municipal Council,

Faizpur, Dist. Yawal,

Dist. Jalgaon.

Subject:- Municipal Council Faizpur, Dist. Jalgaon.  
Regarding issue of approval certificate for the work of beautification of river Dhaadi at  
Faizpur under VaishishtyaPurna Yojana.

Reference:- 1) Your office letter Ja.No./S.B/1613 dated 24/01/2018.

2) Sub Divisional Officer L.P.B. Sub-Division, Bhusawal's letter Ja.No.65 Dated  
26/02/2018.

According to the above reference, under reference letter no.1, the municipality has demanded a no-objection certificate to complete the suggested works from the funds of Rs. 2.0 crore for Dhadi River Beautification.

According to reference letter No. 2, a written clarification has been received from Sub-Divisional Office, Bhusawal regarding no objection at the regional level. There is no objection to the work of this office in the subject matter according to which the responsibility of the municipality remains that there will be no damage or loss of life to any building or government property on the banks of the river due to the flood water.

This is kindly forwarded for your information and further action.

Sd xxx

Executive Engineer  
Minor Irrigation Department,  
Jalgaon

प्रांत.

मुख्याधिकारी,  
फैजपूर नगरपरिषद,  
फैजपूर, ता.यावल,  
जि.जळगाव.

विषय:- नगरपरिषद फैजपूर, जि.जळगाव.

वैशिष्ट्य पूर्ण काम योजने अंतर्गत फैजपूर येथे धाडी नदी सुशोभीकरणचे कामास  
नाहरकत प्रमाणपत्र देणे बाबत.

संदर्भ:- १) आपले कार्यालयाचे पत्र जा.क्र./सा.बां/१६१३ दि.२४/०१/२०१८.  
२) उपविभागीय अधिकारी ल.पा.बां.उपविभाग, भुसावळ यांचे पत्र जा.क्र.६५  
दि.२६/०२/२०१८.

वरील संदर्भांकित विषयानुसार संदर्भ पत्र क्र.१ अन्वये धाडी नदी सुशोभीकरणासाठी  
शासना कडून प्राप्त झालेल्या रु.२.०० कोटी निधीतून नगरपालिकेने सुचविणेत आलेली कामे पुर्ण  
करणेसाठी ना हरकत प्रमाणपत्राची मागणी केली आहे.

संदर्भ पत्र क्र.२ अन्वये उपविभाग कार्यालय, भुसावळ यांचेकडून ना हरकत बाबत क्षेत्रिय  
स्तरावरून चौकशी करून लेखी खुलासा प्राप्त झालेला आहे त्यानुसार, शहराला जोडणारा रस्ता, घाट  
तसेच इतर नदीमध्ये कामे हाती घेतांना नदीच्या प्रवाहाचा महत्तम विर्सग, पाणी मार्ग ( Waterway )  
क्षेत्राचा अभ्यास करून नदीच्या महत्तम पुराच्या तलांकाच्या वरच्याक्षेत्रा बाहेर रस्त्याचे काम असावे व  
घाट बांधकाम करतांना महत्तम विसर्गामध्ये क्षेत्र कमी होणार नाही याची दक्षता घेऊन घाटाची कामे  
हाती घेण्यात यावी व पूराच्या पाण्यामुळे नदीकाढाच्या कोणत्याही इमारतीस व शासकीय मालमत्तेस  
नुकसान व जिवीत हानी होणार नाही याची जबाबदारी नगरपालीकेची राहिल त्यानुसार विषयांकीत  
प्रकरणी या कार्यालयाची विषयांकीत काम करण्यास कोणतीही हरकत नाही.

हे आपले माहितीसाठी व पुढील कार्यवाहीसाठी सस्नेह अग्रेषीत.

|                 |         |
|-----------------|---------|
| नगरपरिषद फैजपूर |         |
| आवक क्रं.:-     | २४३३    |
| विभाग:-         | साठा    |
| 03 MAR 2018     |         |
| आवक लिपीक       |         |
| मुख्याधिकारी    | अध्यक्ष |

कार्यकारी अभियंता,  
लघु पाटबंधारे विभाग,  
जळगाव